

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

Service Tax Appeal No. 52712 of 2019 - SM

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-197-19-20 dated 30.09.2019 passed by the Commissioner (Appeals), Central Goods & Service Tax & Central Excise, Bhopal)

M/s S.R.G. Aluminium Private Limited

Appellant

31, Industrial Estate,
Birla Nagar, Gwalior-474 004 (M.P.)

Versus

**Commissioner of Central Goods &
Service Tax & Central Excise, Bhopal**

Respondent

35-C, GST Bhawan, Administrative Area,
Arera Hills, Bhopal-462011 (M.P.)

Appearance

None for the appellant

Shri Pradeep Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 08.06.2021

Final Order No. 51568/2021

Rachna Gupta:

The discharge certificate/form SVLDRS 4 as has been issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Keeping in view the same, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Rachna Gupta)
Member (Judicial)**

RM